

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3837

ANSWERED ON:19.04.2010

CASES OF ATROCITIES QN SC ST PERSONS

Das Shri Ram Sundar;Maadam Shri Vikrambhai Arjanbhai;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of cases registered, disposed and pending under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the last three years and the current year, State-wise;
- (b) the steps taken/proposed to be taken for early disposal of these pending cases;
- (c) whether the Government has appointed/propose to appoint any representatives in the States to monitor the cases of atrocities on the persons belonging to SC/ST;
- (d) if so, the details thereof, State-wise; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRI D. NAPOLEON)

- (a) As per data provided by National Crime Records Bureau, Ministry of Home Affairs, State/Union Territory wise number of cases of offences registered, disposed of and pending with Police, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2006 to 2008, is given in the annexed Statement.
- (b) The Act is implemented by the concerned State Governments and Union Territory Administrations. Rule 7(2) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities), Rules, 1995, stipulates that the investigating officer shall complete the investigation on top priority within thirty days.
- (c), (d) & (e) Rule 16 and Rule 17 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, provide for setting up of State Level Vigilance and Monitoring Committees under the Chairpersonship of the Chief Minister and District level Vigilance and Monitoring Committees under the Chairpersonship of the District Magistrate to review the implementation of the provisions of the Act. Such Committees have been set up in the States/UTs of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Tittarakhand, West Bengal, Dadra & Nagar Haveli, Andaman & Nicobar Islands, Daman & Diu, NCT of Delhi and Puducherry.